

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

M.A. No. 490 OF 1992
IN

O.A. No. 746 OF 1992

BETWEEN

The Union of India represented
by the Secretary, Ministry of
Mines, New Delhi and two others

PETITIONERS
(Respondents)

and

Shri G.R. Murthy

RESPONDENT
(Applicant)

A F F I D A V I T

I, A.V.P. Rao, S/o late Somasekhara Rao, aged about
50 years and resident of Hyderabad do hereby solemnly affirm
and state on oath as follows :

1. I am the Senior Administrative Officer in the office
of the third respondent and as such I am fully acquainted with
the facts of the case.

2. It is submitted that the Hon'ble Tribunal was pleased
to allow the O.A. No. 746 of 1992 filed by Shri G.R. Murthy
Driller (Rtd) on 4-9-92 with the directions that the
disciplinary proceedings against Shri Mruty pending before
the respondents 1 and 2 therein be disposed within two months
from the date of receipt of the order.

3. Pursuant to the final orders dated 4-9-92 on the
O.A. No. 746 of 1992 the respondents initiated the process
for the implementation of the judgement by referring the matter
to the Union Public Service Commission who are considering
the matter. As the compliance with the procedural requirements


Administrative Officer,
Geological Survey of India
Southern Region, Hyderabad


Senior Administrative Officer
Southern Region
Geological Survey of India
GSI Complex, Bandlaguda
Hyderabad-500 660.

Returned

MA. 165 of 92

Retained

Reg: Extension of

time

(1) provision of rule in the C. A. T. should be furnished.

(2) Full cause list should be furnished

Indian time stamp

28/6/92

For DRG

objection complete
with

HS

MA



At 746/92

Extension of time

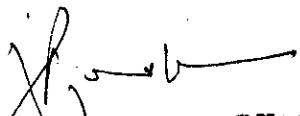
Received copy
from
for A.B. Shalby
18/6/92

may be filed
may be filed

Filed by
N. R. Devraj
Sr. CSSC

in finalising the disciplinary proceedings is likely to take some more time, it has become absolutely necessary to approach the Hon'ble Tribunal for grant of further extention of time for implimentation of the judgement.

In view of the above submissions the Hon'ble tribunal may be pleased to grant further extention of time for a period of 3 months i.e. from 19-6-93 to 19-9-93 and pass such further order or orders as this Hon'ble Tribunal may deem fit and proper.


I. A. V. P. Rao,
Administrative Officer,
Geological Survey of India,
Southern Region, Hyderabad

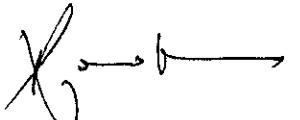
VERIFICATION


I. A. V. P. Rao, Senior Administrative Officer
Southern Region
Geological Survey of India
GSI Complex, Bandlaguda
Hyderabad-500 660.

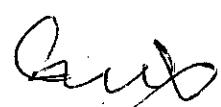
I, A. V. P. Rao, Senior Administrative Officer in the office of the third respondent do hereby state that what all stated in the affidavit is true to the best of my knowledge, belief and information. Hence verified on this

18th day of June 93 at Hyderabad.

attestor


I. A. V. P. Rao,
Administrative Officer,
Geological Survey of India,
Southern Region, Hyderabad

DEPONENT


I. A. V. P. Rao, Senior Administrative Officer
Southern Region
Geological Survey of India
GSI Complex, Bandlaguda
Hyderabad-500 660.

ORIGINAL

GENERAL

GENC CAS

MA. no. 490/93
in

OK. no. 746/92

~~not allowed~~
26/1

Extension of time

Mr. N. R. Deva Raj
S. Ch. Se.

Mr. Bhashkarachary
Council for the Regt/Applican

Mr. N.